

HCC.38/2016

**HIGH COURT OF KARNATAKA
HIGH COURT BUILDINGS, BENGALURU-1
DATED: 16th June 2016**

C I R C U L A R

Sub: Implementation of Postal Data Integration in
High Court of Karnataka

In pursuance of the deliberations held on 02.06.2016 in the Advocates Association, Bengaluru, chaired by Hon'ble the Chief Justice regarding the advantages of Special Speed Postal Delivery System, it is hereby informed that the Postal Department is ready for Postal Data Integration with the High Court of Karnataka.

Hence, the Advocates and Litigant Public are hereby informed to make use of Postal Data Integration for the purpose of tracking, capturing all information on mail delivery system data integration with reference to High Court Notices/Summons/Orders etc., which is communicated to the parties.

For further information regarding Special Speed Post facility contact the Post Office at High Court of Karnataka, Bengaluru.

By Order of Hon'ble the Chief Justice,

Sd/-
(JOHN MICHAEL CUNHA)
REGISTRAR GENERAL

Copy for Information to:

1. The President, Advocates Association, Bengaluru to circulate among the office bearers.
2. The CPC (Computers) to webhost on the High Court Website.
3. Office copy.